

Sl.No.	State Name	Rural	Urban
17.	Karnataka	16	19
18.	Kerala	18	17
19.	Lakshadweep	7	8
20.	Madhya Pradesh	33	32
21.	Maharashtra	22	22
22.	Manipur	8	6
23.	Meghalaya	14	12
24.	Mizoram	8	11
25.	Nagaland	9	14
26.	Odisha	23	21
27.	Puducherry	11	10
28.	Punjab	16	16
29.	Rajasthan	20	21
30.	Sikkim	17	20
31.	Tamil Nadu	19	19
32.	Telangana	21	17
33.	Tripura	30	29
34.	Uttar Pradesh	33	35
35.	Uttarakhand	11	16
36.	West Bengal	59	39
		27	26

Source: UDISE 2015-16.

Procedure for appointment of VCs in Central Universities

2311. SHRI SANJAY SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of procedure followed to appoint Vice Chancellors in Central Universities;

(b) whether the Ministry has asked for annulment of appointment of Vice-Chancellor of Visva Bharti and disbanding the panel which chose the candidate after the Ministry itself constituted it, a few months ago;

(c) if so, the reasons therefor and why the reasons were not considered before constituting the panel and recommending a candidate;

(d) whether the provisions laid down in Central Universities Act, 2009 were not followed completely in the above case; and

(e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH): (a) Vice-Chancellors in all Central Universities are appointed by the President of India in his capacity as the Visitor of the Central Universities from out of a panel recommended by a Committee constituted in terms of the provisions prescribed in the Acts and Statutes governing the respective Central Universities, with the exception in Aligarh Muslim University where the panel is recommended to the Visitor by the Court of the University.

The above Committee entrusted with the responsibility of recommending the panel normally consists of nominees from the statutory bodies of the University like Executive Council/Board of Management/Court as well as the nominee(s) of the Visitor.

(b) and (c) The Visitor has approved the proposal to scrap the panel recommended by the Committee constituted for appointment of the Vice-Chancellor in Visva-Bharati on consideration of the new facts which had come to light after submission of the panel by the Ministry, keeping in view the need of appointing a person as Vice-Chancellor of the University who must possess the leadership qualities and other attributes suitable to the unique culture and environment of Visva-Bharati which is an institution of national importance and international repute.

(d) and (e) Visva-Bharati is governed by the Visva-Bharati Act, 1951. The provisions of Central Universities Act, 2009 are not applicable to Visva-Bharati.

Funds for Smart Campus Campaign in IITs

2312. SHRI T. G. VENKATESH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government has launched Smart Campus Campaign in the IITs recently and if so, the details thereof;

(b) the objectives of such campaign; and

(c) the quantum of funds being released under this campaign to each IIT?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH): (a) to (c) Yes, Sir. The Ministry of